

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:4419  
ANSWERED ON:03.05.2012  
RAISING WATER LEVEL OF DAMS  
Kumar Shri P.

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Government has constituted a high level committee to go into the issue of raising water level of all dams in the country and also to assess the safety thereof;
- (b) if so, the details thereof;
- (c) whether the Government has taken note of protests from various quarters with regard to raising of water levels of dams; and
- (d) if so, the reaction of the Government thereto?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) No, Madam.

(b) Does not arise in view of (a) above.

(c) There have been protests related to water level in case of few dams such as Indira Sagar

(Polavaram) Project, Sardar Sarovar Dam & Mulla-Periyar Dam.

(d) The State of Chhattisgarh and Orissa have filed cases in various courts in connection with restraining Government of Andhra Pradesh from proceeding further with construction work in respect of Polavaram project and related matters.

As regard to permission to raise Sardar Sarovar height beyond 90 Metre, the Supreme Court in the Writ Petition (Civil) No. 319/1994 has directed Narmada Control Authority to permit the same from time to time after obtaining the clearances from the Relief and Rehabilitation sub group

(including consultation with Grievances Redressal Authorities) and the Environment Sub group.

As regard to Mulla Periyar Dam is concerned, an Empowered Committee constituted on the directions of Supreme Court, to look into the issues raised before it, has examined the issue of safety of Mulla Periyar Dam and submitted its final report to the Supreme Court in April, 2012. The matter is subjudice.